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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN.NO. O.A. 1651/87. DATE OF DECISION: 22.3.1993

Ram Avtar. ... Petitioner.

Versus

Union of India & Ors. ... Respondents.

REGN.NO. O.A. 1657/87.

Kishan Lal. ... Petitioner.

Versus

Union of India & Ors. ... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner. ... None.

For the Respondents. ... Shri P.P. Khurana,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

Neither the petitioner nor his counsel is present.

Shri P.P. Khurana, learned counsel for the respondents, is, however, present. As this is a very old matter, we thought it proper to look into the record and dispose of this case on merits. Since the common question is involved in both the cases, we are disposing of this case by a common order.

2. Shri Khurana, appearing for the respondents, invited our attention to the order dated the 9th March, 1989 and submitted that the impugned order has since been set aside by the appellate authority. Hence, these petitions have become unnecessary. The appellate authority has directed de-novo inquiry. As the impugned orders have been set aside and fresh orders have been directed to be passed, nothing survives to be done in these two cases. Recording the subsequent events, as aforesaid, these two cases are disposed of. No costs.

B.N. Dhoundiyal
(B.N. DHOUNDIYAL)
MEMBER(A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN